

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 127
(IB)-397(PB)/2018

IN THE MATTER OF:

Bank of India

..... Petitioner

v.

Basic India Ltd.

..... Respondent

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 20.09.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Ms. Medha Tandon, Adv. with Ms. Seema Jangid, CS
for RP

For the Respondent

Ms. Pratiksha Sharma, Adv. for Compact Capital
Mr. Ankit S., Mr. Rishi Kapoor, Advs.
Ms. Manish Agarwal Narain, Ms. Rakshila Goyal,
Advs.

ORDER

Due to paucity of time, matter could not be heard. Accordingly, hearing is deferred to 18.10.2019.

sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)